

**GOVERNMENT OF INDIA  
MINISTRY OF COMMUNICATIONS  
DEPARTMENT OF TELECOMMUNICATIONS**

**LOKSABHA  
UNSTARRED QUESTION NO.1233  
TO BE ANSWERED ON 9<sup>TH</sup>FEBRUARY, 2022**

**REHABILITATION PACKAGE FOR TELECOM OPERATORS**

1233. SHRI A. RAJA:

Will the Minister of COMMUNICATIONS be pleased to state:

- (a) whether the Government has formulated a rehabilitation package for Telecom Operators;
- (b) if so, the salient features of the proposed scheme;
- (c) the cumulative burden on the exchequer in rupees for implementation of the scheme; and
- (d) whether the Government is going to bear this huge loss in revenue and if so, the details thereof?

ANSWER

**MINISTER OF STATE FOR COMMUNICATIONS  
(SHRI DEVUSINH CHAUHAN)**

(a) & (b) The government has recently approved various reform measures to reduce financial stress in the Telecom Sector inter-alia including:

- i. Rationalization of Definition of Adjusted Gross Revenue.
- ii. Moratorium/Deferment of up to four years in annual payments of dues arising out of the AGR judgement and spectrum purchased in past auctions.
- iii. Option to the TSPs to pay the interest amount arising due to the said deferment of payment by way of equity.
- iv. Rationalization of Interest rates and removal of Penalties for delayed payments of License Fee (LF)/Spectrum Usage Charge (SUC).
- v. Reduction in BG requirements to 20% of the stipulated amount against License Fee (LF) and other similar Levies.
- vi. Removal of levy of Spectrum Usage Charges (SUC) on the spectrum to be acquired in future auctions.
- vii. Removal of requirement for submitting a Financial Bank Guarantee (FBG) to securitize the annual deferred spectrum instalments in future.
- viii. Increasing the validity period of spectrum acquisition in future auctions from 20 to 30 years.

(c)& (d) The moratorium scheme is revenue neutral. TSPs are not exempted from paying their dues. Interest is applicable on deferred payment, keeping the Net Present Value (NPV) protected.

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